

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 315**

IA-1645/2024, IA-1934/2021, IA-1064/2021, IA-5441/2021, IA-1508/2021, IA-3884/2021, IA-1016/2021, IA-1020/2021, IA-1025/2021, IA-1032/2021, IA-1054/2021, IA-1056/2021, IA-1060/2021, IA-4077/2021, IA-4117/2021, IA-3057/2022, IA-3057/2022, IA-3064/2022, IA-3073/2022, IA-3074/2022, IA-3324/2022,

**In**

**IB-1348(ND)/2019**

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & Anr.	....	Petitioner/Applicant
Vs.		
M/s. Earthcon Universal Infratech Pvt. Ltd.	....	Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**  
**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP	:	Mr. Rishabh Jain Adv.
For the Respondent	:	Mr. Pranav Gupta, Mr. Khyati Jain Mr. Piyush Singh and Mr. Vivek Kumar Advs
For the Earthcon Universal Infratech	:	Mr. Shobhan Mahanti and Mr. Siddhant Katyal Advs.
For the Applicant	:	Mr. Sandeep Garg, Mr. Sankar Nigam, Rishi K Awasthi, Mr.Rahul Raj Mishra Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **13.08.2024.**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik